## GOVERNMENT OF RAJASTHAN TRANSPORT DEPARTMENT

No. F 6(179)Pari/Tax/Hqrs/2020-21/2B

Jaipur, dated : 20.02.2020

## **NOTIFICATION**

In exercise of the powers conferred by clause (b) of sub-section (1) of section 4 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951), the State Government hereby makes the following amendments in this department's notification number F.6(179)Pari/Tax/Hqrs/2019-20/2 dated 10-07-2019, as amended from time to time, namely:-

## AMENDMENTS

In the said notification,-

- (1) in column number 3 against serial number 11 of the table,-
  - (i) against item (i) of column 2, for the existing entry "8.5% of the cost of the chassis", the entry "10% of the cost of the chassis" shall be substituted; and
  - (ii) against item (ii) of column 2, for the existing entry "7% of the cost of the vehicle", the entry "8% of the cost of the vehicle" shall be substituted; and
- (2) in clause (vi) of the proviso, for the existing expression "one tenth", the expression "one forth" shall be substituted.

By Order of the Governor,

(Mahendra Kumar Khinchi) Joint Secretary to Government